

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017
APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017**

Dated: 25th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017

In the matter of:

Indian Wind Power Association

... Appellant(s)

Vs.

Tamil Nadu Generation & Distribution Corporation Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Sruti Chowdhary

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & 2
Mr. Sethu Ramalingam for R-3

APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017

In the matter of:

Indian Wind Power Association

... Appellant(s)

Vs.

TANGEDCO & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Sruti Chowdhary

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & 2
Mr. Sethu Ramalingam for R-3

ORDER

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 23.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List these matter on **11.01.2018.**

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson